

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3297**

TO BE ANSWERED ON THE 7TH AUGUST, 2018/SHRAVANA 16, 1940 (SAKA)

INCIDENTS OF MOBILE SNATCHING

3297. SHRI SANJAY HARIBHAU JADHAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of Mobile Snatching have increased in Metro Cities, particularly in Mumbai and Delhi;

(b) if so, the number of incidents of Mobile Snatching that took place in Mumbai and Delhi in which people were stabbed while offering resistance during each of the last two years; and

(c) the efforts being made by the Government to nab such Mobile snatchers along with the success achieved in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (c): The National Crime Records Bureau (NCRB) does not maintain specific data with respect to incidents of mobile snatching. 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. Various advisories to improve law & order situations are issued by Ministry of Home Affairs to States/UTs from time to time, which are available in the Ministry's website viz www.mha.gov.in.
